Å W.P(C)No. 202 OF 1995 ITEM Nos.56 to 78, 83 and 84

COURT No. 2

SECTION PIL

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

ITEM NO.56 @@ CCCCCCCCCC

I.A. No.424 in W.P.(C) No.202/1995

T.N. GODAVARMAN THIRUMALPAD

VERSUS

UNION OF INDIA & ORS.

Respondents

Petitioner

(interim application on behalf of the applicant Santosh Bharti)

with I.A. No. 729 in I.A. No. 424 in W.P.(C) No. 202/1995 (for modification of Court's order dated 22.9.2000)

ITEM NO.57@@ CCCCCCCCC

I.A. No. 703 in I.A. No. 502 in W.P.(C) No. 202/95. (for directions)

ITEM NO.58@@ CCCCCCCCC

I.A. No. 502 in W.P.(C) No. 202/95. (for intervention)

with I.A. No. 737 in I.A. No. 502 in W.P.(C) No. 202/1995 (for directions)

ITEM NO.59@@ CCCCCCCCC

I.A. No. 236 in W.P.(C) No. 202/95. (for directions)

ITEM NO.60@@ CCCCCCCCC

I.A. Nos. 634-635 in W.P.(C) No. 202/95. (for impleadment and directions)

ITEM NO.61@@ CCCCCCCCC

I.A. Nos. 697-698 in W.P.(C) No. 202/95. (for directions and exemption from filing O.T.)

ITEM NO.62@@ CCCCCCCCC

I.A. Nos. 700 & 701 in W.P.(C) No. 202/95. (for intervention and directions)

ITEM NO.63@@ CCCCCCCCC

I.A. Nos. 695 and 706 in I.A. Nos.695-696 in W.P.(C) No. 202/95

.PA :2: ITEM NO.64@@ I.A. Nos.675-676 in I.A. Nos.667-668 in W.P.(C) No. 202/95. (for modification and stay) I.A. No. 686 in W.P.(C) No. 202/95. I.A. No. 687 in W.P.(C) No. 202/95. (for impleadment/directions) ITEM NO.67@@ (for impleadment/directions) ITEM NO.68@@ I.A. No. 712 in W.P.(C) No. 202/95. (for impleadment/directions) ITEM NO.69@@ I.A. No. 705 in W.P.(C) No. 202/95. (for directions) ITEM NO.70@@ I.A. Nos. 647, 648, 651 and 730 in W.P.(C) No. 202/95. (for intervention/exemption from filing O.T. and directions) ITEM NO.71@@ (for intervention and clarification/modification) I.A. No. 711 in I.A. No. 502 in W.P.(C) No. 202/95. (for intervention/modification/clarification and directions) ITEM NO.72@@ CCCCCCCCCC

I.A. Nos. 578 & 579 in W.P.(C) No. 202/95. (for modification of Court's order and exemption from filing O.T.)

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....2/-
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ITEM NO.65@@ CCCCCCCCCC

(Letter dated 24.8.2001 received from the Empowered Committee for State of Chhatisgarh treated as I.A. in pursuance of Court's order dated 7.9.2001)

ITEM NO.66@@ CCCCCCCCCC

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I.A. No. 688 in W.P.(C) No. 202/95.

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I.A. Nos.723-724 in W.P.(C) No. 202/95.

with

ITEM NO.73@@ CCCCCCCCC

I.A. Nos. 620-621 and I.A. No. 725 in I.A. No.620-621 in W.P.(C) No. 202/95. (for directions and exemption from filing official translation)

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....3/-

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:3:

with I.A. No. 645 in I.A. No. 620 and I.A. No. 726 in I.A. No. 645 in I.A. No. 620 in W.P.(C) No. 202/95 with W.P.(C) No. 171/1996 (for directions and exemption from filing O.T.)

ITEM NO.74@@ CCCCCCCCC

I.A. No. 677 in W.P.(C) No. 202/95. (for directions/impleadment)

ITEM NO. 75.@@ CCCCCCCCCC

I.A. No. 566 in W.P.(C) No. 202/1995. (Suo-motu action taken by this Hon'ble Court on the statement of Mr. K.N. Raval, learned Additional Solicitor General on behalf of Central Government showing the position of the cases approved for diverting a forest land stipulation for compensatory afforestation under the Forest Conservation Act and the compensatory afforestation done funds to be utilised and actually utilised).

ITEM NO.76 @@ CCCCCCCCCC

I.A. Nos. 652-653 in W.P.(C) 202/1995
(for directions & exemption from filing O.T.)

ITEM NO.77@@ CCCCCCCCC

I.A. No.636 in W.P.(C) 202/1995
 (for modification/directions on behalf of State of Tripura)

ITEM NO.78@@ CCCCCCCCC

I.A. Nos. 708, 709 & 710 in W.P.(C) No. 202/1995
 (for impleadment and directions/modifications/clarification and
 exemption from filing O.T.)

ITEM NO.83@@ CCCCCCCCC

I.A. No. 738 in I.A. No. 502 in W.P.(C) No. 202/1995
 (for intervention on behalf of Andaman Furniture Industries
 Association)

ITEM NO.84@@ CCCCCCCCCC

I.A. No. 739 in I.A. No. 502 in W.P.(C) No. 202/1995 (for clarification/modification of order dated 23.11.2001 on behalf of Andaman Furniture Industries Association)

Date : 01/04/2002 These Petitions were called on for hearing today.

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...4/-:4: CORAM : HON'BLE MR. JUSTICE B.N. KIRPAL HON'BLE MR. JUSTICE B.N. AGRAWAL HON'BLE MR. JUSTICE ARIJIT PASAYAT Amicus Curiae Mr. U U Lalit, Adv. (AC) Mr. Siddharth Chaudhary, Adv. For Petitioner(s) Mr. Mahendra Vyas, Adv. Mr. P K Manohar, Advs. Mr. Mukul Rohtagi, ASG (in IA 424 only) For Ministry of Environment & Forests/UoI Mr. A D N Rao, Adv. Mr. R N Poddar, Mr. S Wasim A Qadri, Ms. Alka Agarwal, Advs. Mr. P Parmeswaran, Adv. Ms. Anil Katiyar, Adv. Mr. B V Balram Das, Adv. For Applicant (s) IA 677 & Mr. M L Lahoty, Adv. IA 236 Mr. Paban K Sharma, Adv. Mr. Himanshu Shekhar, Adv. IA 424, 695 & 706 Mr. Prashant Bhushan, Adv. IA 737 Mr. Altaf Ahmad, ASG Mr. Monoher Singh Bakshi, Ms. Sunita Sharma, Mr. Ashok Bhan and Mr. D S Mahra, Advs. IA 729 Mr. Ravindra Shrivastava, Adv.Genl. Mr. Prakash Shrivastava, Adv. IA 652-653 Mr. U U Lalit, Adv. IA 636 Mr. Kailash Vasdev, Sr. Adv. (State of Tripura) Mr. Gopal Singh, Adv. Mr. Rahul Singh, Adv. IA 703 Mr. U U Lalit, Adv. IA 502 Mr. Colin Gonsalves, Adv. M/s. Ritwick Dutta, Vipin Mathew Benjamin, P Ramesh Kumar, Aparna Bhat and Sweta Kakkad, Advs. IA 711 Mr. M N Krishnamani, Sr. Adv. Mr. Parthapratim Chaudhuri, Adv.

Mr. Soumyajit Pani, Adv.

Mr. K S Rana, Adv.

IAs 634-635,697-698 Mr. Mukul Rohtagi, ASG Mr. Bharat Sangal, Mr. R K Mecolt Singh, Ms. Tasneem Ahmadi and Ms. Sonia, Advs. IA 700 & 701 Mr. S V Deshpande, Adv. IAs 675-676 Mr. S K Agnihotri, Adv. Mr. Rohit K Singh, Adv. ...5/-.PA :5: IA 686 Mr. Ravindra Shrivastava, Adv. Genl. Mr. Prakash Shrivastava, Adv. IA 687,688,712 Mr. A B Rohtagi, Sr. Adv. Mr. Vikas Sharma, Mr. Atul Kumar and Mr. K S Bhati, Advs. IA 705 Mr. Mukul Rohtagi, ASG Mr. Sanjay R Hegde, Adv. IA 647,648,651 & 730 Mr. M L Verma, Sr. Adv. Mr. Abhay Prakash Sahay, Adv. Mr. P R Ramasesh, Adv. IA 723-724 Mr. K K Venugopal, Sr. Adv. Mr. Gopal Jain, Adv. Ms. Ruby Singh Ahuja, Adv. IAs 578 & 579 Mr. Ranjit Kumar, Sr. Adv. Mr. T N Singh, Adv. Mr. V K Singh, Adv. IAs 620-621 & 725, IAs 645 & 726 Mr. Prashant Bhushan, Adv. IA 708,709 & 710 Mr. K K Tyagi, Adv. Mr. Iftekhar Ahmed, Adv. Mr. P Narasimha, Adv. IA 738 Mr. S Muralidhar, Adv. IA 739 Mr. S Muralidhar, Adv. For Respondent(s) Mr. Shakil Ahmed Syed, Adv. Mr. H S Parihar, Adv. Mr. Kuldeep S Parihar, Adv. State of Assam Ms. Krishna Sarma, Adv. Ms. Asha G Nair and Mr. V K Sidatharan, Advs. for M/s. Corporate Law Group, Advs. Andaman & Nicobar Mr. Altaf Ahmad, ASG Mr. Monoher Singh Bakshi, Ms. Sunita Sharma, Administration Mr. Ashok Bhan and Mr. D S Mahra, Advs. State of Andhra Pradesh Mr. T V Ratnam, Adv. Mr. K Subba Rao, Adv. State of Arunachal Mr. Anil Shrivastav, Adv. Pradesh State of Bihar Ms. Sunita R Singh, Adv.

State of Chhatisgarh	Mr. Ravindra Shrivastava, Adv. Genl. Mr. Prakash Shrivastava, Adv.
State of Goa	Ms. A Subhashini, Adv.
	6/-
. PA	:6:
State of Karnataka	Mr. Sanjay R Hegde, Adv. Mr. Satya Mitra, Adv.
State of Kerala	Mr. K R Sasiprabhu, Adv. Mr. John Mathew, Adv.
State of M.P.	Mr. S K Agnihotri, Adv. Mr. Rohit K Singh, Adv.
State of Meghalaya	Mr. Ranjan Mukherjee, Adv.
State of Manipur	Mr. K H Nobin Singh, Adv.
State of Maharashtra	Mr. S K Dholakia, Sr. Adv. Mr. S S Shinde and Mr. S V Deshpande, Advs.
State of Orissa	Mr. Raj Kumar Mehta, Adv.
State of Punjab	Mr. Rajeev Sharma, Adv.
State of Uttaranchal	Mr. Ajay K Agrawal, Adv.
State of U.P.	Mr. Ajay K Agrawal, Adv. Ms. Alka Agrawal and Mr. C Siddharth,Advs.
State of Sikkim	Mr. A Mariarputham, Adv. Ms. Aruna Mathur and Mr. Anurag D Mathur, Advs. for M/s. Arputham Aruna & Co., Advs.
State of West Bengal	Mr. Avijit Bhattacharjee, Adv. Mr. Atanu Saikia, Adv. Ms. Madhumita Bhattacharjee, Adv.
	Ms. Hemantika Wahi, Adv. Ms. Sumita Hazarika, Adv.
	Mr. Ranjit Kumar, Sr. Adv. Ms. Binu Tamta, Adv.
UPON	hearing counsel, the Court made the following O R D E R
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CCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCC	
states that th	Nukul Rohtagi, learned Addl. Solicitor General le suggestion with regard to imposition of cess
active consider is possible th	varded to the Government. The same is under the sation and he requests for four weeks' time. It that if the Government chooses not to impose the order to give financial relief to the forest rich
.PA	7/-

States who are not permitted to allow the cutting of the trees and the forest that the Union of India may be directed to give compensation from its own funds to the said States which would roughly be equivalent to 5 per cent of the value of the wood imported.

List after four weeks.

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It is stated that the Union of India has received responses from various States with regard to the problem of encroachment in the forest. The said responses are being attended to and a final decision will be taken and directions issued by the Union of India within six weeks.

The States which have not yet filed affidavit should do so within three weeks.

List after six weeks.

I.A. No. 502@@

CCCCCCCCCCC Within th

Within three weeks from today, we direct the Chief Secretaries of all the States as well as the Secretary, Ministry of Environment & Forests to file an affidavit giving details of silviculture or plantations of trees which may be taking place in the States. The affidavit shall specify the districts and the areas where such silviculture/plantation exists so as to enable this Court to ascertain, on physical examination through an appropriate agency, about the state and extent of such silviculture/plantations.

Mr. A D N Rao requests for more time but we see no justification because the particulars which the Court is  $\dots 8/-$ 

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:8:

asking for should be available with the respective State Governments and the Union of India.

In the affidavit filed on behalf of the Ministry of Environment & Forests (page 368), while dealing with Shekhar Singh's Report in regard to encroachments, the Union of India has stated that it agrees with the implementation of the said Report. The Union of India in the affidavit to be filed will indicate what steps it proposes to take for implementing this part of the Report.

List for further hearing on 29th April, 2002.

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This is an application by the Andaman & Nicobar Administration for permission to cut trees pursuant to the clearances which have been received from the Ministry of Environment. The clearances which have been received are two: one is dated 26th April, 2001 for diversion of 0.60 hectares of forest land for the purpose of laying 1 KV transmission line and the second permission is dated 3rd October, 2001 for clearing trees over 37.12 hectares in the funnel areas forming approach to the Air Force Runway.

In both the permissions which have been granted, there is a requirement of the user agency to transfer to the Forest Department costs for afforestation.

Previously also the Ministry of Environment & Forests used to grant such clearances but experience has shown that while the trees would be cut plantation to the extent required was hardly ever done. It would be more appropriate to first see that the plantation or afforestation gets underway before ...9/-

afforestation which is very essential. If the Andaman & Nicobar Administratation starts carrying out compensatory afforestation by itself or through any agency, then the permission sought for in this application will be granted. An affidavit containing the status report with regard to afforestation activity be filed by the next date of hearing. List on 29th April, 2002. I.A. No. 236@@ CCCCCCCCCCCC This application essentially challenges the validity of the order dated 8th March, 1997 passed by the Deputy Conservator of Forests, Gondia. The contention is that this order is not in accordance with this Court's order dated 12th December, 1996. In our opinion, this Court is not the appropriate forum for challenging the correctness of the order dated 8th March, 1997. It is open to the applicant to challenge the same in appropriate forum on the ground that the same is not in accordance with the orders of this Court. This application is disposed of. I.A. Nos. 634-635 and I.A. Nos. 697-698@@ Reply be filed by the Ministry of Environment & Forests within two weeks. Rejoinder, if necessary, be filed within one week thereafter. List on 29th April, 2002. ...10/-:10: I.A. Nos. 700 & 701@@ The I.As. are dismissed. I.A. Nos. 695 and 706 in I.A. Nos.695-696@@ List on 29th April, 2002. I.A. Nos.675-676 in I.A. Nos.667-668 and I.A. No. 686@@ List on 29th April, 2002. I.A. No. 687@@ CCCCCCCCCCCC Issue notice to the learned Amicus Curiae, the S.I.T. and the respondents returnable on 29th April, 2002. I.A. No. 688 and I.A. No. 712@@ The I.As. are dismissed. I.A. No. 705@@ CCCCCCCCCCCC Issue notice returnable on 29th April, 2002. I.A. Nos. 647, 648, 651 and 730@@ The IAs are dismissed as withdrawn. Liberty is granted to file a fresh application. I.A. Nos.723-724 and I.A. No. 711 in I.A. No. 502@@ List on 29th April, 2002.

are cut. This will ensure compensatory

trees

anv

Additional affidavit is permitted to be filed in I.A. No. 711.

...11/-

....12/-

:11:

I.A. Nos. 578 & 579@@ CCCCCCCCCCCCCCCC Issue notice.

Further interim report of Shri M.K. Sharma has been received according to which mining in the reserved forest has come to an end but mining is going on in revenue lands. The State of Madhya Pradesh wishes to file an additional affidavit in response to this further interim report. Needful be done within six weeks. List thereafter. Shri M.K. Sharma be requested to complete the report

Shri M.K. Sharma be requested to complete the report with regard to the Damoh area as well as Shivpuri area.

I.A. No. 677@@ CCCCCCCCCCC

In view of the order dated 9th July, 1999 of the D.F.O., inasmuch as the processing of the timber was not done at the existing location within the stipulated period i.e. before 8th January, 2000, the timber in question stood vested in the State Government. Therefore, no relief can be granted to the applicant. The I.A. is dismissed.

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I.A. No. 566@@ CCCCCCCCCCC List on 29th April, 2002.

I.A. Nos. 652-653@@ CCCCCCCCCCCCCC Learned counsel for the State of U.P. states that no action is being taken against the officers concerned. These I.As. are dismissed as infructuous.

I.A. No.636@@ CCCCCCCCCC

I.A. is allowed as prayed for. The licensed saw-mills can operate as per rules and in accordance with the orders passed by this Court. Notice of contempt is discharged.

(D.P. WALIA) (S.L. GOYAL) Court Master Court Master . PA  $\texttt{L} \dots \dots \texttt{T} \dots \texttt{J} . \texttt{R}$ Item No. Court No. Section 1 02 PTI. SUPREME COURT OF INDIA Record of Proceedings I.A. Nos. 733-734 in W.P.(C) No. 202/1995 T.N. Godavarman Thirumalpad Petitioner(s) vs. Union of India & Ors. Respondent(s) (For Directions and impleadment on behalf of Oil and Natural Gas Corporation Ltd.) Date:20/03/2002 This/These matter(s) was/were called on for hearing today. CORAM: HON'BLE MR. JUSTICE B.N. KIRPAL HON'BLE MR. JUSTICE G.B. PATTANAIK HON'BLE MR. JUSTICE V.N. KHARE Amicus Curiae : Mr. Harish N Salve, SG (AC) Mr. U U Lalit, Adv. For the Applicant (s): Mr. Mukul Rohtagi, ASG. Mr. K R Sasiprabhu, Adv. For the Respondent(s): Mr. A.D.N. Rao, Adv. Mr. P Parmeswaran, Adv. Ms. Sandhya Goswami, Adv.(NP) UPON hearing the counsel the Court made the following ORDER .SP2 Applications in Writ Petition (C) No. 202/1995 are misconceived as the said Writ Petition is primarily concerned with the forest land. In view of the above, the applications are dismissed. .SP1 (S.L. GOYAL) @@ Kalyani. COURT MASTER @@ А 

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COURT No. 2

SECTION PIL

67 to 81, 83 to 93

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

ITEM NO.58 @@ CCCCCCCCCC

ITEM Nos.58 to 65,

I.A. No.566 in W.P.(C) No.202/1995

T.N. GODAVARMAN THIRUMALPAD

VERSUS

UNION OF INDIA & ORS.

Respondents

Petitioner

(Suo-motu action taken by this Hon'ble Court on the statement of Mr. K.N. Raval, learned Additional Solicitor General on behalf of Central Government showing the position of the cases approved for diverting a forest land stipulation for compensatory afforestation under the Forest Conservation Act and the compensatory afforestation done funds to be utilised and actually utilised).

(Applications relating to State of Assam)

ITEM NO.59@@ CCCCCCCCC

I.A. No.295 in W.P.(C) No.202/95 (Interim application through Amicus Curiae for directions regarding the State of Assam PCCF order dated 12th February, 1998)

ITEM NO.60@@ CCCCCCCCC

I.A. No.664 in W.P.(C) No.202/95 (for directions)

ITEM NO.61@@ CCCCCCCCC

I.A. No.677 in W.P.(C) No.202/95
(for directions/impleadment)

ITEM NO.62@@ CCCCCCCCC

I.A. No.424 in W.P.(C) No.202/95 (Interim application on behalf of the applicant Santosh Bharti)

with I.A. No. 729 in I.A. No. 424 in WP(C) No. 202/95 (for modification of Court's order dated 22.9.2000)

ITEM NO.63@@ CCCCCCCCCC

I.A. No. 669 in I.A. No. 659 in W.P.(C) No. 202/95. (for directions) and I.A. No.659 in W.P.(C) 202/1995 (for directions with regard to the forest of Matheran in the State of Maharashtra) CCCCCCCCCC

I.A. No. 680 in W.P.(C) No. 202/95. (for directions) ...2/-.PA :2: ITEM NO.65@@ CCCCCCCCCC I.A. No. 685 in W.P.(C) No. 202/95. (Communication received by Learned Amicus Curiae from the Chairman, High Power Committee from North Eastern Region dated 5.8.1998) ITEM NO.67@@ CCCCCCCCCC Contempt Petition (Civil) No. 193/2001 in W.P.(C) No. 202/95 with W.P.(C) No. 171/1996 (District Forest Officer, Tamil Nadu vs. Gowri Shankar & Anr.) ITEM NO.68@@ CCCCCCCCCC I.A. No. 670 in W.P.(C) No. 202/95. (for directions to stop illegal mining, tree felling in the Kudrumukh National Park) ITEM NO.69@@ CCCCCCCCCC I.A. No. 395 in W.P.(C) No. 202/95. (for clarification on behalf of State of Meghalaya) ITEM NO.70@@ CCCCCCCCCC I.A. No. 496 in W.P.(C) No. 202/95. (for directions on behalf of State of Meghalya) ITEM NO.71@@ CCCCCCCCCC I.A. No. 497 in W.P.(C) No. 202/95. (for directions on behalf of State of Meghalaya) ITEM NO.72 @@ CCCCCCCCCCC I.A. Nos. 652-653 in W.P.(C) 202/1995 (for directions & exemption from filing O.T.) ITEM NO.73 @@ CCCCCCCCCCC I.A. No.636 in W.P.(C) 202/1995 (for modification/directions on behalf of State of Tripura) ITEM NO.74@@ CCCCCCCCCC I.A. No. 703 in I.A. No. 502 in W.P.(C) No. 202/95. (for directions) ITEM NO.75@@

CCCCCCCCC I.A. No. 502 in W.P.(C) No. 202/95. (for intervention) ITEM NO.76@@ CCCCCCCCCC I.A. No. 707 in I.A. No. 502 in W.P.(C) No. 202/95. (for directions) ....3/-.PA :3: ITEM NO.77@@ CCCCCCCCCC I.A. No. 711 in I.A. No. 502 in W.P.(C) No. 202/95. (for intervention/modification/clarification and directions) ITEM NO.78@@ CCCCCCCCCC I.A. No. 236 in W.P.(C) No. 202/95. (for directions) ITEM NO.79@@ CCCCCCCCCC I.A. Nos. 634-635 in W.P.(C) No. 202/95. (for impleadment and directions) ITEM NO.80@@ CCCCCCCCCC I.A. Nos. 697-698 in W.P.(C) No. 202/95. (for directions and exemption from filing O.T.) ITEM NO.81@@ CCCCCCCCCC I.A. Nos. 700 & 701 in W.P.(C) No. 202/95 and W.P.(C) No. 171/96 (for intervention and directions) ITEM NO.83@@ CCCCCCCCC I.A. Nos. 695 and 706 in I.A. Nos.695-696 in W.P.(C) No. 202/95 and W.P.(C) No. 171/96 (for directions and exemption from filing O.T.) ITEM NO.84@@ CCCCCCCCCC I.A. Nos.675-676 in I.A. Nos.667-668 in W.P.(C) No. 202/95. (for modification and stay) ITEM NO.85@@ CCCCCCCCCC I.A. No. 686 in W.P.(C) No. 202/95. (Letter dated 24.8.2001 received from the Empowered Committee for State of Chhatisgarh treated as I.A. in pursuance of Court's order dated 7.9.2001) ITEM NO.86@@

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I.A. No. 687 in W.P.(C) No. 202/95. (for impleadment/directions) ITEM NO.87@@ CCCCCCCCCC I.A. No. 688 in W.P.(C) No. 202/95. (for impleadment/directions) ITEM NO.88@@ CCCCCCCCCC I.A. No. 712 in W.P.(C) No. 202/95. (for impleadment/directions) ITEM NO.89@@ CCCCCCCCCC I.A. No. 705 in W.P.(C) No. 202/95. (for directions) ...4/-.PA :4: ITEM NO.90@@ CCCCCCCCCC I.A. No. 589 in W.P.(C) No. 202/95 (for directions) with (Report of Empowered Committee for the State of M.P. constituted vide order dated 12.5.2001 in I.A. Nos. 588, 589 and 612 filed in WP(C) No. 202/1995) ITEM NO.91@@ CCCCCCCCCC I.A. Nos. 647, 648 and 651 in W.P.(C) No. 202/95. (for intervention/exemption from filing O.T. and directions) ITEM NO.92@@ CCCCCCCCCC I.A. Nos. 723-724 in W.P.(C) No. 202/95. (for intervention and clarification/modification) ITEM NO.93@@ CCCCCCCCC I.A. Nos. 578 & 579 in W.P.(C) No. 202/95. (for modification of Court's order and exemption from filing O.T.) Date : 18/02/2002 These Petitions were called on for hearing today. CORAM : HON'BLE MR. JUSTICE B.N. KIRPAL HON'BLE MR. JUSTICE DORAISWAMY RAJU HON'BLE MR. JUSTICE ARIJIT PASAYAT Mr. Harish N Salve, SG (AC) Amicus Curiae Mr. U U Lalit, Adv. (AC) Mr. Siddharth Chaudhary, Adv. For Petitioner(s) Mr. Mahendra Vyas, Adv. Mr. P K Manohar, Advs.

For Ministry of Environ ment & Forests/UoI	<ul> <li>Mr. Mukul Rohtagi, ASG</li> <li>Mr. A D N Rao, Adv.</li> <li>Ms. Varuna B Gugnani, Adv.</li> <li>Mr. C V Subba Rao, Adv.</li> <li>Ms. Renu George, Adv.</li> <li>Mr. R N Poddar, Adv.</li> <li>Ms. Alka Agarwal, Adv.</li> <li>Mr. S Wasim A Qadri, Adv.</li> <li>Mr. P Parmeswaran, Adv.</li> <li>Ms. Anil Katiyar, Adv.</li> <li>Mr. B V Balram Das, Adv.</li> </ul>
For Applicant (s) IA 295 & IA 670	Mr. Mahendra Vyas, Adv. Mr. P K Manohar, Adv.
IA 664	Ms. Rani Chhabra, Adv.
IA 677 & IA 236	Mr. M L Lahoty, Adv. Mr. Paban K Sharma, Adv. Mr. Himanshu Shekhar, Adv.
.PA	5/-
.14	:5:
IA 424, 695 & 706	Mr. Prashant Bhushan, Adv. Mr. Sanjeev Kapoor and Mr. Narendra Verma, Advs.
IA 729	Mr. Prakash Shrivastava, Adv.
IA 669 & IA 659	Mr. U U Lalit, Adv.
IA 680	Mr. Mukul Rohtagi, ASG Mr. S Wasim A Qadri, Adv. Ms. Anil Katiyar, Adv.
CP 193/01	Mr. V Balaji, Adv. for Mr. P N Ramalingam, Adv. M/s. Arputham, Aruna & Co., Advs.(NP)
IAs 395, 496 & 497 (State of Meghalaya)	Mr. Ranjan Mukherjee, Adv.(NP)
IA 652-653	Mr. U U Lalit, Adv.
IA 636 (State of Tripura)	Mr. Kailash Vasdev, Sr. Adv. Mr. Gopal Singh, Adv. Mr. Rahul Singh, Adv.
IA 703	Mr. U U Lalit, Adv.
IA 502	Mr. Colin Gonsalves, Adv. Ms. Aparna Bhat and Ms. Sweta Kakkad, Advs.
IA 707	Mr. Altaf Ahmad, ASG Mr. D S Mahra, Adv.
IA 711	Mr. Parthapratim Chaudhuri, Adv. Mr. K S Rana, Adv.
IAs 634-635,697-698	Mr. Mukul Rohtagi, ASG Ms. Monica, Adv. Mr. R K M Singh, Adv. Mr. Bharat Sangal, Adv.

IA 700 & 701 Mr. S K Dholakia, Sr. Adv. Mr. S V Deshpande, Adv. Mr. S S Shinde, Adv. IA 687,688,712 Mr. A B Rohtagi, Sr. Adv. Mr. Vikas Bansal, Adv. Mr. K S Bhati, Adv. IA 705 Mr. Mukul Rohtagi, ASG Mr. Sanjay R Hegde, Adv. Mr. Satya Mitra, Adv. Ms. Priya Hegde, Adv. Mr. Mukul Rohtagi, ASG IA 589 Mr. Sunil Kr. Jain and Mr. Vijay Hansaria, Advs. for M/s. Jain Hansaria & Co., Advs. (for M.P. Export Corpn. Ltd.) ...6/-.PA :6: IA 647,648,651 Mr. M L Verma, Sr. Adv. Mr. Abhay Prakash Sahay, Adv. Mr. P R Ramasesh, Adv. Mr. K K Venugopal, Sr. Adv. IA 723-724 Mr. Gopal Jain, Adv. Ms. Ruby Singh Ahuja, Adv. IAs 578 & 579 Mr. Ranjit Kumar, Sr. Adv. Mr. T N Singh, Adv. Mr. V K Singh, Adv. For Respondent(s) Ms. Asha G Nair, Adv. for M/s. Corporate Law Group, Advs. Mr. Shakil Ahmed Syed, Adv. Mr. Raju Ramachandran, Sr. Adv. Mr. Joseph Pookkatt, Mr. Prasenjit Keswani and Mr. Prashant Kumar, Advs. Mr. Gourab K Banerjee, Adv. Mr. Vishwajit Singh, Adv. for Kudremukh Iron Mr. K K Venugopal, Sr. Adv. Ore Co. Ltd. Mr. Shiva Subramanian, Mr. S Sukumaran, (in IA 670) Mr. Ramesh Babu M R, Mr. M Raghu and Ms. Divya Nair, Advs. Mr. P K Goswami, Sr. Adv. District Council Mr. Rajiv Mehta, Adv. Mr. H S Parihar, Adv. Mr. Kuldeep S Parihar, Adv. Andaman & Nicobar Mr. Altaf Ahmad, ASG Administration Mr. D S Mahra, Adv. State of Andhra Pradesh Mr. T V Ratnam, Adv. Mr. K Subba Rao, Adv. State of Chhatisgarh Mr. Ravindra Shrivastava, Adv. Genl. Mr. Prakash Shrivastava, Adv. State of Goa Ms. A Subhashini, Adv.

Mr. Sanjay R Hegde, Adv. State of Karnataka Mr. Satya Mitra and Ms. Priya Hegde, Advs. State of M.P. Mr. Vivek Tankha, Adv. General, M.P. Mr. S K Agnihotri, Mr. Sakesh Kumar and Mr. Anil K Pandey, Advs. State of Manipur Mr. K H Nobin Singh, Adv. Mr. S Biswajit Meitei, Adv. Mr. S K Dholakia, Sr. Adv. State of Maharashtra Mr. S S Shinde and Mr. S V Deshpande, Advs. State of Orissa Mr. Raj Kumar Mehta, Adv. ...7/-.PA :7: State of Punjab Mr. Rajeev Sharma, Adv. State of Uttaranchal Mr. L P Naithani, Adv. Genl. Mr. Ajay K Agrawal, Adv. Mr. Mahesh Chandra, Adv. State of U.P. Mr. Ajay K Agrawal, Adv. Ms. Alka Agrawal, Ms. Anamika Agrawal, Mr. C Siddharth, Mr. Arohi Bhalla, Mr. Rajeev Sharma and Y P Singh, Advs. State of Sikkim Mr. A Mariarputham, Adv. Ms. Aruna Mathur and Mr. Anurag D Mathur, Advs. for M/s. Arputham Aruna & Co., Advs. State of West Bengal Mr. Avijit Bhattacharjee, Adv. Mr. Atanu Saikia, Adv. Ms. Hemantika Wahi, Adv. UPON hearing counsel, the Court made the following ORDER .SP2 Report dt.16.2.2002 reg. Senior forest officer killed in Bihar@@ The learned Amicus Curiae has brought to our notice a report to the effect that Shri Sanjay Kumar Singh, Divisional Forest Officer of Rohtas had been abducted and shot. As per the report, the suspicion is sought to be cast on Maoist The report indicates that Shri Singh was Communist Centre. taking action against the illegal mining of stones and boulders. If this is so, we are not sure whether the perpetrators of the dastardly crime are only Maoist Communist Centre or someone else and, perhaps, those who may be indulging in the illegal activities which Shri Singh was trying to stop. We direct the Chief Secretary, State of Bihar to personally see to the investigation of the case and file his own affidavit within eight weeks. Copy of this order be sent by the Registry to the Chief Secretary forthwith for compliance. We direct the Director General of Police to give full assistance and cooperation in the conduct of the inquiry. ...8/-

### I.A. No. 566@@ CCCCCCCCCCC

On 23rd November, 2001, orders were passed requiring the Ministry of Environment & Forest to frame a scheme and place it before the Court within eight weeks. Nearly 11 weeks have elapsed and the scheme has not seen the light of the day, nor the Ministry of Environment & Forests has had the courtesy of filing any affidavit explaning the delay or asking for more time. The learned Additional Solicitor General states that the scheme will be prepared within two weeks and placed before the Court. Needful be done within three weeks, but we impose Rs. 5,000/- as costs. Costs be deposited in the Registry. List after three weeks.

I.A. No. 295@@ CCCCCCCCCCC

The learned Amicus Curiae has drawn our attention to orders dated 10th December, 1998 and 13th April, 2000 of this Court with regard to constitution of authorities in each State under Section 3(3) of the Environment (Protection) Act and also an authority at the national level.

On 13th April, 2000, the Additional Solicitor General had sought time to seek instructions and inform the Court with respect to the setting up of the said authorities. Many weeks and months and years have passed, but there is no information yet available in this regard. Mr. Mukul Rohtagi, learned Additional Solicitor General states that the Government will file a status report in this connection within eight weeks.

List after eight weeks.

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### I.A. No.664@@ CCCCCCCCCC

As expected, no reply has so far been filed either by the State of Uttar Pradesh or by the Union Government. Last opportunity is granted to file the affidavits within eight weeks. List thereafter.

I.A. No. 677@@ CCCCCCCCCCC

Counter affidavit on behalf of the Arunachal Pradesh has been filed. Applicant wishes to file a rejoinder. Rejoinder be filed within four weeks. List thereafter.

I.A. No. 424@@

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The learned Amicus Curiae has suggested that in order to encourage the States to increase the forest cover and to prevent the cutting of the natural timber even if the deficient States are unwilling or unable to contribute for the preservation of the hot spots or the forests like in the States of Arunachal Pradesh and Madhya Pradesh, the Central Government can and should impose a cess of not less than 5 per cent on the wood and wood products as well as wood pulp which is imported from abroad and the sum so realised can be distributed amongst the forest rich States and also be used as an incentive to other Statesto increase their forest cover and thereby getting a share from out of the cess. Mr. Mukul Rohtagi, learned Additional Solicitor General states that steps will be taken to consider this suggestion.

The Court feels that there is considerable merit in the suggestion of Mr. Harish N Salve, learned Amicus Curiae and as a result thereof without burdening the deficient States, which are already in dire financial straits, money ...10/-

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would be available for improving the forest wealth of the country. Mr. Rohtagi states that an affidavit containing the decision of the Central Government in this behalf would be filed within four weeks.

List this application on 1st April, 2002.

I.A. No. 729@@ CCCCCCCCCCC

Adjourned. To be taken up along with I.A. No. 424.

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Long after orders have been passed, the Ministry of Environment & Forests have now on 6th February, 2002 issued a notification containing draft proposal for notifying Matheran and the surrounding areas as the eco-sensitive zone. The notification states that the draft proposal shall be taken up for consideration after the expiry of a period of 60 days. We expect that final notification will be issued within four months from today. Affidavit should be filed within a week thereafter. List thereafter.

The learned Amicus Curiae states that a formal application will be moved, inter alia, to the effect that where notices have been issued for removal of unauthorised construction whether by way of encroachment or excess erection and the notice is not complied with, then perhaps the Collector should be appointed as a Receiver to take physical possession of the illegal construction and for the custody to ...11/-

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remain with him till the person who has erected the same either demolishes it himself or pays the costs of demolition to the Collector to enable him to do the needful. In this way, it is submitted by the Amicus Curiae, the wrongdoer will not continue to enjoy the benefits of his wrongful act and it will be a disincentive to the people to indulge in such an activity. Such an application will be filed within a week and the same may be listed for hearing on 5th March, 2002.

I.A. Nos. 680 and 589@@ CCCCCCCCCCCCCCCCCCC

These two IAs are concerned with the use of wooden sleepers by the Railways. By an order passed by this Court, the Railways had been restrained from using wooden sleepers. In IA 680, it is stated that in certain areas there is no alternative but to use wooden sleepers. The requirement is only 20000 cubic mt. per annum. In IA 589, the M.P. Export Corporation states that it has certain wooden sleepers which are ready for delivery, which were manufactured on the orders of the Railways. We permit the M.P. Export Corporation to sell the same to the Railways. Thereafter, the Railways may use wooden sleepers manufactured only from imported wood from other countries.

These IAs stand disposed of in the aforesaid terms.

I.A. No. 685@@

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The learned Amicus Curiae brings to our notice a letter dated 15th February, 2002 written by the H.P.C. to him indicating therein particulars of about 10 cases which have been or are pending in the Gauhati High Court. This is at :12:

variance with the communication received from the Registrar of the High Court of Gauhati, wherein pursuant to this Court's order dated 7th September, 2001, it has been stated that the only case which was pending was of W.P. No. 5920/97 entitled Shri Radhey Shyam Sharma vs. Union of India & Ors. A copy of this letter dated 15th February, 2002 along with the details of the pending cases be filed by the Amicus Curaie and a copy thereof be sent to the Registrar, Gauhati High Court for his comments/explanation. He should be directed to file his response within three weeks of the receipt of the notice from this Court. Copy of the response so received from the Registrar should be given to the learned Amicus Curiae.

In the meantime, we restrain the Gauhati High Court, including any of its Benches, from entertaining any writ petition in connection with any order passed by the H.P.C. If any person has a grievance against the order passed by the H.P.C., the only course open is to approach this Court. The Registrar of the Gauhati High Court is directed not to register any writ petition so filed.

We also issue notice to the petitioners in the various writ petitions which have been filed, details of which are contained in the Annexure to letter dated 15th February, 2002, to show cause why those petitions be not transferred to this Court.

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In pursuance to the order dated 23rd November, 2001, we direct the Principal Chief Conservator of Forests to conduct a survey of the plantations within the State and to  $\dots 13/-$ 

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give a report as to the extent of illegal felling of trees which has taken place, the area of land where this illegal felling has been done and the owner of the plantation to whom the land belongs, so that on the next date of hearing appropriate orders can be passed in terms of the suggestion of the learned Amicus Curiae in this Court's order dated 23rd November, 2001, with regard to compulsory afforestation on the ratio of two hectares of land for every one hectare in which the trees have been felled. The report be furnished by the PCCF within eight weeks.

List on 23rd April, 2002.

Personal appearance of Respondent No. 2 Vinoth Jaya Kumar is dispensed with until further orders.

I.A. No. 670@@ CCCCCCCCCCC List on 5th March, 2002.

I.A. Nos. 652-653@@ CCCCCCCCCCCCCC Reply by the State of U.P. be filed within four weeks. List thereafter.

I.A. No. 636@@ CCCCCCCCCCC

It is stated by Shri Kailash Vasdev that the saw-mills in the State of Tripura have been closed and some orders be passed so as to permit the hut dwellers to obtain wood for the purpose of repairing their huts. In order to ascertain  $$\dots14/-$$ 

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whether the instructions to Shri Vasdev are correct, the Ministry of Environment & Forests as well as the H.P.C. should ascertain after personal visit by representatives as to whether the saw mills in the State of Tripura have been closed and if so since when. Report be filed within four weeks. List thereafter.

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The Chief Secretaries of the State of Orissa, West Bengal, Karnataka, Tamilnadu, Assam, Maharashtra, Madhya Pradesh, Chhatisgarh and Kerala are directed to file a reply to this IA, in so far as it concerns the said States in relation to the steps required to be taken by them to prevent further encroachment of forest land and in particular the land in the hilly terrains, national parks and sanctuaries, etc. It should also be indicated as to what steps have been taken to clear the encroachments from the forest which have taken place at an earlier point of time. Affidavits be filed by the said States and the Union of India within four weeks.

A copy of the Report of Prof. Shekhar Singh be given to Shri Altaf Ahmed appearing on behalf of the Andaman & Nicobar Administration and a copy be also given to the MoEF. The responses to the Report and in particular to the recommendations made should be given within four weeks with copy to the learned Amicus Curiae.

To come up for further hearing on 1st April, 2002.

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I.A. No. 707@@ CCCCCCCCCCC

It is clarified that the order of this Court prohibiting the cutting of trees does not apply to bamboos including cane, which really belongs to the grass family, other than those in the national parks and sancturies. In other words, no bamboos including cane in national parks and sanctuaries can be cut but the same may be cut elsewhere. This IA stands disposed of.

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I.A. Nos. 723-724@@ CCCCCCCCCCCCCC Union of India and Andaman & Nicobar Administration should give a reponse to this I.A. Additional affidavit is permitted to be filed by the applicant before the next date of hearing. List on 1st April, 2002.

I.A. No. 711@@ CCCCCCCCCCC List on 1st April, 2002 along with IA Nos. 723-724.

Rest of the I.As.~@@ CCCCCCCCCCCCC List on 1st April, 2002.

(D.P. WALIA) (S.L. GOYAL) Court Master Court Master .PA ITEM Nos.66 and 82 COURT No. 2 SECTION PIL SUPREME COURT ΟF INDIA RECORD OF PROCEEDINGS ITEM NO.66 @@ CCCCCCCCCCC I.A. Nos.620-621 and I.A. No. 725 in I.A. Nos. 620-621 in W.P.(C) No.202/1995 T.N. GODAVARMAN THIRUMALPAD Petitioner VERSUS UNION OF INDIA & ORS. Respondents (for directions and exemption from filing official transalation) and ITEM NO.82@@ CCCCCCCCCC I.A. No. 645 in I.A. No. 620 in W.P.(C) No. 202/95 with W.P.(C) No. 171/1996 (for directions) Date : 18/02/2002 These Petitions were called on for hearing today. CORAM : HON'BLE MR. JUSTICE B.N. KIRPAL HON'BLE MR. JUSTICE DORAISWAMY RAJU HON'BLE MR. JUSTICE ARIJIT PASAYAT For appearing parties : Mr. Harish N Salve, SG (Amicus Curiae) Mr. U U Lalit, Adv. (AC) Mr. Siddharth Choudhary, Adv. Mr. Mahendra Vyas, Adv. Mr. P K Manohar, Advs. Mr. Prashant Bhushan, Adv. For Applicant (s) Mr. Sanjeev Kapoor and Mr. Narendra Verma, Advs. For Ministry of Environ-Mr. Mukul Rohtagi, ASG ment & Forests/UoI Mr. A D N Rao, Adv. Ms. Renu George, Adv. Mr. R N Poddar, Adv. Mr. R N Verma, Adv. Mr. S Wasim A Qadri, Adv. Mr. P Parmeswaran, Adv. Ms. Anil Katiyar, Adv. Mr. B V Balram Das, Adv.

...2/-

For State of M.P.Mr. Vivek Tankha, Adv. General, M.P.<br/>Mr. S K Agnihotri and Mr. Sakesh Kumar, Advs.For State of<br/>MaharashtraMr. S V Deshpande, Adv.<br/>Mr. S S Shinde, Adv.For Respondent(s)Mr. Ranjit Kumar, Sr. Adv.<br/>Ms. Binu Tamta, Adv.

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UPON hearing the counsel, the Court made the following O R D E R  $\,$ 

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We have been taken through the Report dated 10th May, 2001 of Shri M.K. Sharma who had been requested by this Court to give a Report with regard to the alleged illegal mining activity which was stated to be taking place in the Shivpuri area.

Pursuant to the said direction dated 8th January, 2001, Shri Sharma had filed a Report which indicates that he and members of his team did find illegal mining taking place in the area in question. It is stated by the learned Advocate General for the State of Madhya Pradesh that the State has taken appropriate action and as of today no illegal mining is taking place. This is stated on the certificate given by the Collector and D.F.O.

Inasmuch as the Report of Shri Sharma is nearly a year old, we think it is important that he be requested to go to the area in question along with members of his team and update his Report and indicate whether any remedial measures have taken place and what is the position with regard to the mining in the reserved forest. We, therefore, direct Shri Sharma to go to Distt. Shivpuri and to give a further report in connection with the mining being carried on in that district.  $\dots 3/-$ 

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He will have the assistance of Shri S.P. Srivastava, Shri S.P. Yadav and Shri B. Ranjan, who had assisted him last year and in place of Shri A.R. Chadha who is stated to be incapacitated, Shri M.K. Sharma may select any other officer if he so desires. The State of Maharashtra shall, if necessary, pass appropriate orders releasing Shri M.K. Sharma, inasmuch as he is now holding the post of Principal Chief Conservator of Forests, State of Maharashtra. The arrangements in respect of the travel and TA & DA will be made by the State of Maharashtra and the Ministry of Environment & Forests. Shri Sharma and his team will go to the Distt. Shivpuri forthwith and if possible start their inspection within 48 hours.

Copy of this order be communicated by the Registry to Shri M.K. Sharma immediately. Shri S.V. Deshpande also undertakes to inform the State of Maharashtra and Shri M.K. Sharma. Copy of this order be also given to Shri Deshpande.

Shri M.K. Sharma should give his further report within three weeks, if possible. List after three weeks. I.A. No. 645@@ CCCCCCCCCCCC Adjourned. To come up along with I.As. 620-621. .SP1 (D.P. WALIA) (S.L. GOYAL) Court Master Court Master OUT TODAY@@ EEEEEEEE .PA ITEM NO. MM-II COURT No. 2 SECTION PIL SUPREME COURT OF INDIA RECORD OF PROCEEDINGS I.A. Nos. ..... in W.P.(C) No.202/1995 T.N. GODAVARMAN THIRUMALPAD Petitioner VERSUS UNION OF INDIA & ORS. Respondents (on behalf of Oil & Natural Gas Corporation Ltd.) (for directions and impleadment) Date : 01/03/2002 These Petitions were mentioned today. CORAM : HON'BLE MR. JUSTICE B.N. KIRPAL HON'BLE MR. JUSTICE ARIJIT PASAYAT Mr. Mukul Rohtagi, ASG For Applicant (s) Mr. K R Sasiprabhu, Adv. UPON being mentioned, the Court made the following ORDER Taken on board. Issue notice to the learned Amicus Curiae, Ministry of Environment & Forests and State of Rajasthan, returnable on 19th March, 2002.

(D.P. WALIA) Court Master (S.L. GOYAL) Court Master